

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-420(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
24.04.2018.**

**NAME OF THE COMPANY: M/s. Regal Metal & Ferro Alloys Vs. M/s.
Sandeep Axles Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Nalini, Mr. Shivam Advocate, for RP
Mr. Vijay Kumar Gupta, RP

Present for the Respondent: Mr. Harshit Aggarwal for Ex-Director
Mr. Samir Kumar, SIDBI
Mr. Anuj Prakash, Canera Bank

ORDER

It is submitted by Ld. Counsel appearing on behalf of the Corporate Debtor that they have put in fresh appearance today. They therefore pray for an adjournment.

It is confirmed by the RP that in compliance of the previous order, the premises in Manesar has been unlocked by the Ex-Director and the RP has taken possession. The Ex-Director of the Corporate Debtor submits that Financial Statements shall be duly audited ^{and} given to the RP by the 1st of May. It is also submitted before this Bench that the Ex-RP shall be paid his complete dues during the course of the day.

To come up for further consideration on 2nd May, 2018.

-Sd-1

(Deepa Krishan)
Member (T)

-Sd-1

(Ina Malhotra)
Member (J)